

R.A. No.16/02

7/22.7.04

cm

shri D.Choudhary..vice counsel for shri L.Narayan
for the applicant

O R D E R

since the copy of the order under review has not been annexed with the R.A. in spite of various adjournments and directions to remove the said defect, therefore, the R.A. stands dismissed for non-prosecution, otherwise also the applicant has sought correction of typographical mistake with regard to some date which would not affect the merit of the order or his case no 2. In view of this, the R.A. stands disposed of, accordingly, with no order as to costs.

(Mantralshwar Jha)
Member (A)

S. Dogra
(Shyama Dogra)
Member (GO)

22/7/04